MAHARASHTRA NATIONAL LAW UNIVERSITY MUMBAI

CENTRE FOR ARBITRATION AND RESEARCH

PRESENTS

A PANEL-DISCUSSION

ON

'WHERE DO WE GO FROM HERE? - FUTURE OF INSTITUTIONAL ARBITRATION IN INDIA POST THE 2019 AMENDMENT'

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MAHARASHTRA NATIONAL LAW UNIVERSITY MUMBAI

CENTRE FOR ARBITRATION AND RESEARCH

About the Centre: MNLU Mumbai's Centre for Arbitration and Research (CAR) seeks to serve as a thinktank to generate awareness about arbitration law in theory and in practice and also carry out high quality research in the field to assist policy-formulation by the Government. The Centre also intends to serve as a platform for imparting professional training to the stakeholders in the field of arbitration and cater to all areas of arbitration especially the niche areas.

About the Event: The panel-discussion will feature eminent experts in the field of arbitration. The panel will be diversified to include experts from different walks of the profession including an arbitrator, a practitioner, an academician and others. This will allow for a highly insightful and intensive discussion from various perspectives of the experts.

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Registration Charges:

Early-bird (on or before 28th September, 2019): Rs. 300/-

Regular Registrations (post 28th September, 2019 till 10th October, 2019): Rs. 500/-

On-Spot Registration (11th October, 2019): Rs. 700/-

Fill this form: https://forms.gle/MY4GRTReJK1MAQ 256

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